

of Joint Ventures, professionalisation of Boards, rationalisation of Man power, modernisation, technology upgradation, infusion of funds etc.

Loans for Cooperative Mills

*281. SHRI MADHAV RAO PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received requests from various State Governments including Maharashtra for grant of long term loan for setting up of cooperative mills during the Eighth Five Year Plan;

(b) if so, the states from which requests have been received; and

(c) the amount of loan sanctioned by the Government or Central Financial Institutions to each State during the Eighth Plan, Year-wise?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) Industrial Development Bank of India (IDBI) has reported that during the Eighth Five Year Plan period, All India Financial Institutions have received applications for financial assistance, from the cooperative mills (sugar, textiles and others) in 13 States/Union Territories, viz. Assam, Gujarat, Haryana, Maharashtra, Uttar Pradesh, Karnataka, Kerala, Madhya Pradesh, Tamil Nadu, West Bengal, NCT of Delhi, Dadra & Nagar Haveli and Pondicherry.

(c) As per the information provided by IDBI, assistance sanctioned by IDBI, Industrial Finance Corporation of India Limited (IFCI) and Industrial Credit and Investment Corporation of India Limited (ICICI) to co-operative mills (Sugar, Textile and others) during the Eighth Five Year Plan period is as under :

(Rs. in Crore)

State	Sugar	Textile	Others	Total
Gujarat	8.25	13.39	732.64	754.28
Maharashtra	244.93	42.86	52.10	339.89
Uttar Pradesh	1.00	-	1050.00	1051.00
Karnataka	13.44	0.01	-	13.45
Tamil Nadu	15.40	-	-	15.40
Madhya Pradesh	-	7.26	7.60	14.86
Pondicherry	-	-	6.85	6.85

Production of Polyester Cloth

2623. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of TEXTILES be pleased to state :

(a) whether handloom sector has started producing polyester cloth;

(b) if so, the names of such states which have resorted to this changeover;

(c) the quantity of cloth produced since its start; and

(d) the details of the facilities extended by the Govt. to these producers?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) to (c) As per the handloom census 1987-88, the States of Andhra Pradesh, Assam, Bihar, Gujarat, Harayana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal and Pondicherry have been producing the polyester and blended cloth and the total production of such cloth was 30.83 million metres.

(d) Producers of the handloom cloth including those producing polyester and blended cloth in the Handloom sector are eligible for assistance under various ongoing handloom schemes of the Government. This includes assistance towards input supplies, training, design development, production, welfare activities etc.

Standing Order of BCCL

2624. SHRI MOINUL HASSAN : Will the Minister of COAL be pleased to state :

(a) whether there is a Clause 28 in the Standing Order of BCCL empowering the management to dismiss any employees without holding any enquiry;

(b) if so, the facts thereof;

(c) the number of workers dismissed under this clause as on March, 31, 1998;

(d) whether such clause is not in Model Standing Order or in the Standing Order of any other coal company;

(e) if so, the reasons for its inclusion in BCCL's Standing Order;

(f) whether any trade union has endorsed that clause while certifying the standing order; and

(g) if so, the names of that union?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Yes, Sir.

(b) Clause 28.0 of the certified standing order of BCCL reads as follows :

Special Procedure in Certain Cases

"Where a workman has been convicted for a criminal offence in a Court of Law or where the Chairman/Managing Director of the company is satisfied for reasons to be recorded in writing, that it is inexpedient or against the

interest of security to continue to employ the workman, the workman may be removed or discharged from service without following the procedure laid down in standing order No. 27."

(c) 41 (Forty one) workmen.

(d) No such provision exists in the Model Standing Order or in the certified Standing Order of other coal companies.

(e) This Clause was inserted in the Standing Order of BCCL on the line of existing similar provision in the standing order of Steel Authority of India Limited since BCCL was initially taken over under the Ministry of Steel. This was done after due discussion with the Trade Unions and Management and was duly approved by the certifying officer of Government of India.

(f) and (g) Yes, Sir. Notices were sent to different Trade Unions operating in the coal belt. Representatives of 15 Unions were present on the date of certification including the 5 (five) centrally affiliated Trade Unions, namely Rashtriya Colliery Mazdoor Sangh (INTUC), Koyla Ispat Mazdoor Panchayat and Janata Mazdoor Sangh (Both HMS), Bhartiya Colliery Kamgar Union (CITU), United Coal Workers Union (AITUC) and Dhanbad Colliery Karamchari Sangh (BMS). After hearing the management and the different unions, the then Appellate Authority i.e. Joint Chief Labour Commissioner had certified the standing orders on 12.10.1990 which included Clause 28.0 also.

[Translation]

Fraud In Bank of Baroda

2625. SHRI KIRTI VARDHAN SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether lakhs of rupees were withdrawn from a branch of the Bank of Baroda at Faizabad some year back through fake signature;

(b) if so, the name of persons involved in that and the amount embezzled by them; and

(c) the action taken by the Government against them?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (c) Bank of Baroda has reported that two frauds involving an amount of Rs. 1,27,600 had taken place at Rafiganj branch, Faizabad in 1991 through encashment of forged MTs/fake OBC credits. Shri Ram Naresh Singh a subordinate staff had committed the frauds and an amount of Rs. 49,500 involved in the frauds was recovered by the bank. The official was dismissed in July, 1997.

[English]

Natural Hot Springs

2626. DR. JAYANTA RONGPI : Will the Minister of TOURISM be pleased to state :

(a) the locations of natural hot springs in the country, State-wise;

(b) whether the Government have any proposal to undertake specific scheme for development of these spots as major attraction centres for the tourists;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL KHURANA) : (a) Hot springs in the country of tourist interest are located at Tata Pani and Manikaran in Himachal Pradesh, Tata Pani in Orissa, Phurchachu and Yumthang in Sikkim, Rajgir in Bihar, Sohna in Haryana.

(b) to (d) A scheme for the development of Natural Health centres has been formulated by the Ministry of Tourism which includes providing tourism facilities at natural springs and spas. The State Government are required to send detailed proposals for such projects, if considered viable from the tourism point of view.

Black-Marketing of Currency Notes

2627. SHRI KISHAN SINGH SANGWAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that shortage of currency notes of lower denominations such as Rs. 1, 2 and 5 has encouraged the black-marketing of these notes;

(b) if so, whether the Government propose to take remedial measures in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Government has not received any complaints about black-marketing of Re. 1, Rs. 2 and Rs. 5 notes.

(b) to (d) Does not arise.

Loan from IDA

2628. SHRI SANDIPAN THORAT : Will the Minister of FINANCE be pleased to state :

(a) whether International Development Association (IDA) is providing interest free loan to India at 30 to 40 years maturity;

(b) if so, the criteria fixed by IDA in this regard;

(c) the total amount of loan availed by the Government till date;

(d) the sectors, where this amount has been utilised;